

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG
NOTIFICATION**

Dated Shillong, the _____ June, 2018

No.HCM.II/61/2017-Estt/

In compliance with the resolution adopted in Agenda No.2 (Part A) the Chief Justices' Conference, 2016, Hon'ble the Chief Justice is pleased to constitute a Committee comprising Chief Justice as Chairman and Hon'ble Mr. Justice S.R.Sen as Judge-in-Charge. The said Committee, in terms of the resolution, shall closely monitor the timely completion of projects and to facilitate proper coordination between the officials at the district level and the decision-making authorities of the State with the following as under:-

- | | |
|--|-----------------|
| 1. The Chief Secretary to the Government of Meghalaya, Shillong | Co-opted Member |
| 2. The Registrar General, High Court of Meghalaya | Member |
| 3. The Secretary to the Government of Meghalaya, Law Department | Co-opted Member |
| 4. The Secretary to the Government of Meghalaya, Finance Department | Co-opted Member |
| 5. The Secretary to the Government of Meghalaya, Public Works Department | Co-opted Member |

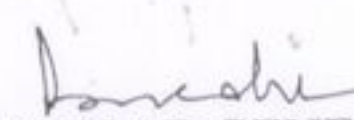
By Order,


REGISTRAR GENERAL

Memo.No.HCM.II/61/2017-Estt/3477A Dated Shillong, the 13th June, 2018

Copy to:-

1. The Joint Registrar-cum-Secretary to Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to the Hon'ble Mr. Justice S.R.Sen, Judge, High Court of Meghalaya, Shillong.
3. The P.S to the Chief Secretary, Government of Meghalaya, Shillong.
4. The Secretary to the Government of Meghalaya, Finance Department, Shillong
5. The Secretary to the Government of Meghalaya, Public Works Department, Shillong
6. The System Analyst, High Court of Meghalaya for uploading the same on the official website.
7. Office file.


REGISTRAR GENERAL